GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT RAJYA SABHA UNSTARRED QUESTION NO. 112 ANSWERED ON THRUSDAY, 20th JULY, 2023 Linking of Aadhaar and Voter ID

112. Shri Derek O'Brien:

Will the Minister of Law and Justice be pleased to state:

- (a) whether the linking of Aadhaar and Voter ID is mandated under the Aadhaar Act, 2016; and
- (b) if not, the legislative mandate which allows linking of a national identification card with the Voter ID?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL)

(a) and (b): The Ministry of Electronics and Information Technology has informed that the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (Act No. 18 of 2016) does not mandate linking of Aadhaar and voter ID. However, section 23 of the Representation of the People Act, 1950, as amended by the Election Laws (Amendment) Act, 2021 (Act No. 49 of 2021), provides for the electoral registration officers to require the existing or prospective elector to provide the Aadhaar number for the purpose of establishing identity on a voluntary basis.
